SHRI S.S. AHLUWALIA: Sir, the case is against an individual, not against an organization. Why is she .....(Interruptions)...

DR. (SHRIMATI) NAJMA A. HEPTUALLA: Sir, I objected to it. ... (Interruptions)... Sir, you didn't take note of it. ... (Interruptions)...

SHRI S.S. AHLUWALIA: Sir, you must see, they have given the contradiction that he was not .....(Interruptions)... They have condemned it....(Interruptions)...

MR. DEPUTY CHAIRMAN: That is what she said. ... (Interruptions)...

SHRI S.S. AHLUWALIA: She said a different story. You said, he is suspended. The RSS said, 'No.' They condemned the act. ... (Interruptions)...

MR. DEPUTY CHAIRMAN: I don't understand, what is your objection. ...(Interruptions)...
Tell me, what is your objection, and I will look into the records. मि. अहलुवालिया...(व्यवधान)...

SHRI S.S. AHLUWALIA: Why are you always talking about RSS? ...(Interruptions)... You are always chanting it. ...(Interruptions)...

श्रीमती वृंदा कारत: सर, मैंने यह कहा कि आर.एस.एस. has expelled ... ...(व्यवधान)...

MR. DEPUTY CHAIRMAN: That is over. Brindaji, you need not explain it. ...(Interruptions)... If there is any objectionable thing, I will look into it. ...(Interruptions)... I will look into it. What else can I do? ...(Interruptions)...

DR. (SHRIMATI) NAJMA A. HEPTULLA: Sir, please look into the record. ...(Interruptions)...

MR. DEPUTY CHAIRMAN: I am assuring you, but you are asking it again. ...(Interruptions)... Yes, Mr. Balagopal. ...(Interruptions)... No; no; I will look into it. Leave it. ...(Interruptions)... Mr. Pany, this is not correct. ...(Interruptions)... Yes, Mr. Balagopal. आप चेयर को एड्रेस कीजिए...(व्यवधान)...

## Amnesty scheme declared for Indians in Gulf countries

SHRI K.N. BALAGOPAL (Kerala): Sir, I would like to draw the attention of this House to the urgent necessity of intervention of Indian Embassy in Sultanate of Oman for providing necessary documents to Indians for the Amnesty Scheme just announced by the Oman Government. The Government of Sultanate of Oman has announced a public amnesty for foreigners who are working in the country without valid documents. Through this scheme thousands of Indians working there would be benefited and will get a chance to come back to their motherland. The Indian Embassy in Muscat has to provide them Emergency Clearance Certificate for their return journey. Now the authorities in Indian Embassy are asking the Indians there for domicile certificate for issuing Emergency Clearance Certificate. Sir, it is very difficult for Indians who are working there for many years to provide domicile certificate to the authorities. We all know that they are in a very pathetic situation. The Indian Embassy is waiting to give Emergency Clearance Certificate to those Indians who are in Oman. They may have some papers with them but Indian Embassy is not giving any document. This delay in getting document will deny the chance of amnesty to Indians living there in grave situation. So, the Government of India has to give instructions to our Embassy